

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.4387/2015

New Delhi, this the 3<sup>rd</sup> day of December, 2015

**Hon'ble Mr. Justice L.N. Mittal, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. R.S. Ranga,  
S/o Late Sh. Birkha Ram,  
Aged about 60 Yers  
R/o C-668, Vikaspuri, New Delhi.  
and working as MLO (SWZ-I), Dwarka Transport  
Authority, Sec.10, Dwarka, New Delhi. .... Applicant.

(By Advocate: Mr.S.S. Tiwary with Mr.H.B Mishra)

**Vs.**

1. Govt. of NCT of Delhi, through,  
Chief Secretary  
Govt. of NCT of Delhi.  
New Sectt. Near Indira Gandhi Stadium,  
I.P. Estate, New Delhi.
2. Chief Secretary  
Govt. of NCT of Delhi.  
New Sectt. Near Indira Gandhi Stadium,  
I.P. Estate, New Delhi.
3. Commissioner,  
Transport Department, Govt. of NCT of Delhi.  
5/9, Under Hill Road, Delhi.
4. Administrative Officer(TPT)  
Transport Department, Administrative Branch,  
Govt. of NCT of Delhi.  
5/9, Under Hill Road, Delhi. .. Respondents

## **ORDER (ORAL)**

**By Justice Mr. L.N.Mittal, Member (J);-**

Learned counsel for the applicant, relying on judgment dated 22.1.2013 passed by the Hon'ble High Court of Delhi in Writ Petition ( C ) No.334/2013, contends that since appeal-cum-representation dated 9.4.2013 (Annexure J) filed by the applicant against the impugned order dated 28.1.2013 has not yet been decided, the applicant may approach the Tribunal at any time seeking decision on appeal-cum-representation.

2. Learned counsel for the applicant prayed that the applicant shall be satisfied if Respondent no.2, Chief Secretary to the Govt. of NCT of Delhi is directed to decide his appeal-cum-representation dated 9.4.2013 (Annexure J) within specified time frame.

3. In view of the aforesaid limited prayer made by the learned counsel for the applicant, without entering into the merits of the case, we dispose of this OA at the admission stage, without issuing notice to the respondents, with a direction to Respondent No.2, Chief Secretary to the Govt. of NCT of Delhi to decide representation-cum-appeal dated 9.4.2013 (Annexure-J) within 60 days from the date of receipt of a certified copy of this order, by passing a speaking and reasoned order and to communicate the same to the applicant.

**(Shekhar Agarwal)**  
**Member (A)**

**(L.N.Mittal)**  
**Member (J)**

